

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2914 of 2020

Anil Kumar @ Anil Agrawal, son of Ishwar Lal Gupta **Petitioner**

-V e r s u s -

The State of Jharkhand

... .. Opposite Party

CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Indrajit Sinha, Advocate.

For the State : Mr. Prabhu Dayal Agrawal, APP

02/09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Instant petition has been filed for grant of anticipatory bail to the petitioner in connection with Chauparan P.S. Case No. 92/2020, for the offences under Sections 417 and 420 of the Indian Penal Code read with Section 7 of the Essential Commodities Act, 1955, pending in the Court of S.D.J.M., Hazaribagh.

Mr. Indrajit Sinha, learned counsel appearing for the petitioner submits that instant case has been instituted merely on the basis of video viral over social media and without any verification. The commodities have never been sold beyond the MRP. The allegations of black-marketing is totally false and fabricated. Viral Video clippings running in the social sites were prepared only in order to blackmail and disturb business of the petitioner. Learned counsel further submits that it is a malice prosecution. Even quantity of the concerned commodity has not been mentioned.

Mr. Prabhu Dayal Agrawal, learned APP very fairly submits that quantity has not been mentioned.

Having heard counsel for the parties and considering facts and circumstance of the case, petitioner named above is directed to surrender before the Court below within a period of four weeks from today and in the event of his arrest or surrender, he is directed to be enlarged on bail on furnishing bail bonds of Rs.20,000/- (Rupees Twenty Thousand), with two sureties of the like amount each, to the satisfaction of S.D.J.M., Hazaribagh in connection with Chauparan P.S. Case No. 92/2020, subject to fulfillment of conditions as laid down under Section 438 (2) Cr.P.C.

(Dr. S. N. Pathak, J.)